(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Government has always shown willingness to enter into dialogue with any group which is willing to abjure the path of violence and place its demand within the framework of the constitution of India. A tripartite Suspension of Operations (SoO) Agreement with Kuki National Organisation (KNO) and United People's Front (UPF) of Manipur, along with their constituents, is in operation since August 22, 2008. A Tripartite Agreement of Understanding with Kangleipak communist Party (Military Council - Lallumba faction) (KCP/MC-Lallumba), a Meitei outfit of Manipr, was also signed on 6th August, 2010 in Manipur.

(c) Does not arise.

Trafficking in Haryana for forced marriages

3173. SHRI SANJAY RAUT: Will the Minister of HOME affairs be pleased to state:

- (a) whether it is a fact that trafficking in Haryana for forced marriages has reached alarming proportions; and
 - (b) if so, what steps the Ministry is taking to reverse this trend?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) Instances of trafficking in Haryana for forced marriages have been reported. As per inputs provided by National Crime Records Bureau (NCRB), a total number of 419,513 and 485 cases of kidnapping and abduction of women and girls for the purpose of marriage were reported in Haryana during 2008, 2009 and 2010 respectively.

(b) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking viz., issuing of Advisory dated 9.9.2009 (available at www.mha.nic.in) to States/UTs to deal with crime of trafficking in a holistic manner and to evolve a effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators; setting up of anti trafficking Nodal Cell in Ministry of Home Affairs; launching of Certificate Course on Anti Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with MHA and implementing a comprehensive scheme for strengthening law enforcement response by

establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8.72 crores in the year 2010-11 to all State Governments. Haryana has established three Anti Human Trafficking Units to tackle the menace of human trafficking. Ministry of Women & Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

Specialised wing to probe financial crimes

3174. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to set up a Specialized Wing to probe financial crimes like terror financing, money laundering and trail black money;
 - (b) if so, the details thereof;
 - (c) the details of powers and functions of the Unit; and
 - (d) by when this specialized wing is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (d) No Sir, no single agency has been setup to probe all financial crimes. The government of India, however, is committed to curb financial crimes. Accordingly, it has constituted a separate cell *i.e.* Cell for Combating of Funding of Terrorism (CFT Cell) in the Ministry of Home Affairs. Further, MHA has also constituted a Terror Funding & Fake Currency Cell (TFFC) in the National Investigation Agency (NIA) in 2010 to focus on Terror Funding and Fake Currency cases.

As regards money laundering, the Enforcement Directorate is the designated statutory authority under the Prevention of Money Laundering Act, 2002 (PMLA).

Financial Intelligence Unit-India (FIU-IND) under the Ministry of Finance was set up in 2004 as the central national agency for receiving, processing, analyzing and disseminating information relating to suspect financial transaction. FIU-IND receives prescribed reports from various entities in